

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 69/TL/2025**

**Coram:**

**Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member**

**Date of Order: 3<sup>rd</sup> March, 2025**

**In the matter of**

Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Bikaner B Power Transmission Limited.

**And**

**In the matter of**

**Bikaner B Power Transmission Limited,  
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),**

**Registered office:** B-9, Qutab Institutional Area,  
Katwaria Sarai, New Delhi-110016.

**Address for correspondence:**

C/o ED (TBCB), Power Grid Corporation of India Limited,  
Saudamini, Plot No.2, Sector-29,  
Gurgaon-122001.

**...Petitioner**

**Vs**

**1. Central Transmission Utility of India Limited,  
Saudamini, Plot no.2, Sector -29,  
Gurgaon-122001.**

**2. REC Power Development and Consultancy Limited,  
REC Corporate Head Quarter,  
D Block, Plot No. 1 – 4,  
Sec-29, Gurugram-122001.**

**3. Avaada RJBikaner Private Limited,  
Avaada Energy Private Limited C-11,  
Sector-65, Gautam Buddha Nagar,  
Noida, Uttar Pradesh.**

- 4. Shudh Solar Power Private Limited,**  
Shop No. 303, City Pearl, Opp. Ganguar Hotel, M.I. Road,  
Jaipur-302001, Rajasthan.
- 5. Hazel Hybren Private Limited,**  
Furies Solren Private Limited  
B-Block, 6<sup>th</sup> Floor, Embassy 247, Vikhroli West,  
Mumbai- 400083, Maharashtra.
- 6. NTPC Renewable Energy Limited,**  
Netra Building, E-3, Ecotech-II, Udyog Vihar,  
Greater Noida–201306, Uttar Pradesh.
- 7. AM Green Energy Private Limited,**  
MyHome Twitza, 5<sup>th</sup> Floor, Plot No. 30/A,  
Survey No. 83/1 APIIC Knowledge,  
City of Rai Durg, Rangareddy district,  
Hyderabad-500081, Telangana.
- 8. Clean Max Gamma Private Limited,**  
First Floor, Clean Max Enviro Energy Solutions Private Limited,  
The Peach Tree Complex, Sushant Lok Phase I,  
Gurugram-122009, Haryana.
- 9. Iraax International (Opc) Private Limited,**  
R-3, Tilak Marg, civil Lines, Jaipur-302005,  
Rajasthan.
- 10. Solarcraft Power India 17 Private Limited,**  
109, First Floor, Rishabh IPEX Mall, IP Extension  
Patparganj-110092, Delhi.
- 11. Sunsure Solarpark Fourteen Private Limited,**  
1101A-1107, 11<sup>th</sup> Floor, BPTP Park Centre,  
Jal Vayu Vihar, Sector 30,  
Gurugram-122001, Haryana.
- 12. SJVN Green Energy Limited,**  
Corporate Headquarters, Shakti Sadan, Shanan,  
Shimla-171006, Himachal Pradesh.
- 13. Deshraj Solar Energy Private Limited,**  
Plot no 51 & 51, M-Powered Building, Phase IV,  
Udyog Vihar, Gurgaon.
- 14. First Energy Private Limited,**  
Unit No. 601, 6<sup>th</sup> Floor, Cello Platina, Fergusson College Road,  
Shivajinagar, Pune- 411005, Maharashtra.

**15. Chandigarh Electricity Department,**  
UT-Chandigarh, Div-11, Opposite, Transport Nagar,  
Industrial Area Phase-I, Chandigarh.

**16. BSES Rajdhani Power Limited,**  
AVP (PMG), PMG Office, 2<sup>nd</sup> Floor B-Block,  
Nehru Place, New Delhi-110019.

**17. BSES Yamuna Power Limited,**  
Asstt. Vice President (PMG), Shakti Kiran Bldg,  
Second Floor, Karkardooma, New Delhi-110032

**18. New Delhi Municipal Council,**  
AAO (Commercial), 19<sup>th</sup> Floor, NDMC,  
Palika Kendra, Sansad Marg, New Delhi-110001.

**19. Tata Power Delhi Distribution Limited,**  
Power Management Group, Technology Centre,  
Near PP-3 Grid Sub Station,  
Opp. PP Jewellers, Netaji Shubhash Place,  
Pitampura, New Delhi-110034.

**20. Himachal Pradesh State Electricity Board,**  
PR&ALDC, HPSEB Ltd, 132 KV S/S Tutu,  
Shimla-171011, Himachal Pradesh.

**21. Haryana Power Purchase Centre,**  
Shakti Bhawan, Energy Exchange,  
Panchkula.

**22. Power Development Department,**  
Jammu SLDC Buliding, Ist Floor, Gladni,  
Power House Narwal, JAMMU, J&K.

**23. Punjab State Power Corporation Limited,**  
Shed No. T-1A, Thermal Designs,  
Patiala-147001, Punjab.

**24. HVDC Dadri, POWERGRID,**  
B-9, Qutub Institutional Area, Katwaria Sarai,  
New Delhi-110016.

**25. HVDC Rihand, POWERGRID,**  
B-9, Qutub Institutional Area, Katwaria Sarai,  
New Delhi-110016.

**26. Ajmer Vidyut Vitran Nigam Limited,**  
Rajasthan Urja Vikas Nigam Limited,

132 KV, Sub- Station Building,  
Calgiri Road Malviya Nagar,  
Jaipur-302017, Rajasthan.

**27. Jodhpur Vidyut Vitran Nigam Limited,**  
Rajasthan Urja Vikas Nigam Limited, 132 KV,  
Sub- Station Building,  
Calgiri Road Malviya Nagar,  
Jaipur-302017, Rajasthan.

**28. Jaipur Vidyut Vitran Nigam Limited,**  
Rajasthan Urja Vikas Nigam Limited, 132 KV,  
Sub- Station Building,  
Calgiri Road Malviya Nagar,  
Jaipur-302017, Rajasthan.

**29. North Central Railway,**  
DRM Office, Nawab Yusuf Road-211011.

**30. Uttarakhand Power Corporation Limited,**  
Urja Bhjawan, Kanwali Road,  
Dehradun-248001.

**31. Uttar Pradesh Power Corporation Limited,**  
Fund Management, Shakti Bhawan,  
14 Ashok Marg, Lucknow, UP.

**32. AD Hydro,**  
AD Hydro Power Limited, Bhilwara Towers,  
A-12, Sector-1, Noida-201301.

**33. GMR Kamalanga Energy Limited,**  
25/1 Skip House, 25/1 Skip House, Museum Road,  
Museum Road,  
Bangalore-560025, Karnataka.

**34. MB Power (Madhya Pradesh) Limited,**  
239, Okhla Industrial Estate, Phase-III,  
New Delhi-110020.

**35. HVDC Agra, POWERGRID,**  
B-9, Qutub Institutional Area, New Delhi.

**36. HVDC Balia, POWERGRID,**  
POWERGRID B-9, Qutub Institutional Area,  
Katwaria Sarai, New Delhi-110016.

**37. HVDC Bhiwadi, POWERGRID,**  
POWERGRID B-9, Qutub Institutional Area,

Katwaria Sarai, New Delhi-110016.

**38. HVDC Kurukshetra, POWERGRID,**  
POWERGRID B-9, Qutub Institutional Area,  
Katwaria Sarai, New Delhi-110016.

**39. Northern Indian Railway,**  
Sr. DEE, TRD, Delhi Division  
Central Delhi.

**40. Noida Power Company Limited,**  
Electric Sub Station Knowledge Park IV,  
Greater Noida-201310.

**41. Northern Railways,**  
Sr. DEE/ TRD, DRM Office, Hazratgan,  
Lucknow-226001.

...Respondents

**Parties present:**

Shri Rohit Jain, BBPTL  
Shri Shashank Singh, RECPDCL  
Shri Akshayvat Kislay, CTUIL

**ORDER**

The Petitioner, Bikaner B Power Transmission Limited (hereinafter referred to as “the Petitioner”), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) to establish the “Transmission System for evacuation of power from Rajasthan REZ Phase IV (Part 3: 6 GW) [Bikaner Complex]: Part B” on a Build, Own, Operate and Transfer Basis (hereinafter referred to as “the Project”) consisting of the following elements:

Sr. No	Name of the Transmission Element	Scheduled COD	Percentage of Quoted Transmissi on Charges recoverable on Scheduled COD of the Element of the Project	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	<p>Establishment of 765/400 kV, 6x1500 MVA S/s at suitable location near Siwani (Distt. Bhiwani) along with 2x240 MVA (765 kV) Bus Reactor and 2x125 MVA (420 kV) Bus Reactor</p> <ul style="list-style-type: none"> <li>• 765/400 kV 1500 MVA ICTs- 6 Nos. (19x500 MVA including one spare unit)</li> <li>• 765 kV ICT bays-6 Nos.</li> <li>• 400 kV ICT bays- 6 Nos.</li> <li>• 765 kV line bays- 2 Nos. (for 765 kV interconnection with Bikaner-IV PS)</li> <li>• 400 kV line bays – 4 Nos. (for 400 kV interconnections)</li> <li>• 240 MVA Bus Reactor-2 Nos. (7x80 MVA, including one spare unit)</li> <li>• 765 kV Bus reactor bays-2 Nos.</li> <li>• 125 MVA Bus Reactor-2 Nos.</li> <li>• 400 kV Bus reactor bays- 2 Nos.</li> <li>• 400 kV Sectionalizer bay: 1 set</li> <li>• 400 kV bays: 2 Nos. (for STATCOM)</li> </ul> <p>Future provisions at Siwani S/s: Space for</p> <ul style="list-style-type: none"> <li>• 765 kV line bays along with switchable line reactors – 8Nos.</li> <li>• 765 kV Bus Reactor along with bay: 1 No.</li> <li>• 400 kV line bays along with switchable line reactor –8 Nos.</li> <li>• 400 kV Bus Reactor along with bays: 1 No.</li> <li>• 400 kV Sectionalizer bay: 1 set</li> </ul>	24 months from SPV transfer	100%	All elements of scheme are required to be commissioned simultaneously as their utilization is dependent on each other.
2.	<p>Bikaner-IV PS-Siwani 765 kV D/C (2nd) line along with 240 MVA switchable line reactor for each circuit at each end</p> <ul style="list-style-type: none"> <li>• 765 kV, 240 MVA switchable line reactors at Bikaner-IV PS end– 2 Nos.</li> <li>• 765 kV, 240 MVA switchable line reactors at Siwani S/s end–2 Nos.</li> <li>• Switching equipment for 765 kV,</li> </ul>			

	240 MVAR switchable line reactors at Bikaner-IV PS end- 2 Nos. • Switching equipment for 765 kV, 240 MVAR switchable line reactors at Siwani S/s end-2 Nos			
3.	STATCOM (2x±300MVAR) along with MSC (4x125 MVAR) and MSR (2x125 MVAR) at Siwani S/s			
4.	Siwani – Sonipat (PG) 400 kV D/C line (Quad) along with 63 MVAR switchable line reactor for each circuit at Siwani S/s end • 420 kV, 63 MVAR switchable line reactors at Siwani S/s end– 2 Nos. 00 • Switching equipment for 420 kV, 63 MVAR switchable line reactors at Siwani S/s end-2 Nos.			
5.	Siwani-Jind (PG) 400 kV D/C line (Quad)			
6.	2 Nos. 400 kV line bays each at Jind (PG) and Sonipat (PG) S/s • 400 kV line bays at Jind (PG) S/s – 2 Nos. • 400 kV line bays at Sonipat (PG) S/s-2 Nos.			
7.	2 Nos. 765 kV line bays at Bikaner-IV PS • 765 kV line bays at Bikaner-IV PS-2 nos.			

Note:

1. POWERGRID shall provide space for 2 Nos. of 400 kV line bays each at Jind (PG) and Sonipat (PG) S/s.
2. Developer of Bikaner-IV PS shall provide space for 2 Nos. of 765 kV line bays.”

2. The Petitioner has made the following prayers:

*“(a) Grant Transmission Licence to the Applicant; and*

*(b) Allow the sharing and recovery of Transmission Charges for Inter-State Transmission System for “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-3: 6 GW) [Bikaner complex]: Part B” as per Sharing of Inter-state Transmission Charges and Losses CERC Regulations 2020 and any other amendment thereon issued from time to time by CERC;*

*(c) Pass such other order / orders, as may be deemed fit and proper in the facts & circumstances of the case.”*

**Hearing dated 28.1.2025**

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3. During the course of the hearing on 28.1.2025, the representative of the Petitioner submitted that the Petitioner has complied with the requirements, including publication of notice(s) under the provisions of the Transmission Licence Regulations. Additionally, the representative of the Respondent, CTUIL, has submitted that CTUIL has filed its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003.

4. Vide Record of Proceedings for the hearing 28.1.2025, the parties were directed to file their respective replies and rejoinder. However, no reply has been filed by the Respondents despite notice.

5. The Petitioner has submitted that in accordance with the “Guidelines for Encouraging Competition in Development of Transmission Projects” and “Tariff Based Competitive Bidding Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) issued by the Ministry of Power, Government of India, under Section 63 of the Act, REC Power Development and Consultancy Limited (hereinafter referred to as “RECPDCL”) was notified by the Ministry of Power, Government of India, vide Gazette Notification. No. 1298 [F. No. 15/3/2018-Trans-Part (4)] dated 15.3.2024 as the Bid Process Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish the Inter-State Transmission System for evacuation of power from Rajasthan REZ Ph-IV (Part-3: 6GW) [Bikaner complex]: Part B” on a Build, Own, Operate and Transfer basis.

6. RECPDCL in its capacity as the BPC initiated the bid process on 6.6.2024 and completed the same on 11.11.2024 in accordance with the Guidelines. Power Grid



Corporation of India Limited was selected as the successful bidder having quoted the lowest transmission charges of Rs. 5,093.13 million in order to provide the transmission services to the beneficiaries of the transmission system.

7. The RfP was issued on 6.6.2024. At the RfP (Technical and Financial) stage, 4 bidders, namely, (i) Adani Energy Solutions Limited; (ii) The Tata Power Company Limited; (iii) Power Grid Corporation of India Limited, and (iv) Sterlite Grid 32 Limited submitted their offers. The RfP (Technical bids of the bidders were opened by Bid Opening Committee in the Central Electricity Authority on 26.9.2024 in the presence of representative of bidders. Based on the recommendation of the Bid Evaluation Committee (BEC), the RfP (Financial) Bids-Initial Price Offer of the bidders were opened on 8.10.2024. Lowest Initial Price Offer discovered (Best Deal) at MSTC portal was Rs. 7,018.40 million. The details of the quoted transmission charges by the bidders are given below:

<b>Sr. No.</b>	<b>Name of the Bidder</b>	<b>Quoted Transmission Charges from the Initial Offer (in Rs. Million)</b>	<b>Rank</b>
<b>1.</b>	M/s Adani Energy Solutions Limited	7,018.40	L1
<b>2.</b>	M/s The Tata Power Company Limited	8,000.00	L2
<b>3.</b>	M/s Power Grid Corporation of India Limited	8,150.00	L3
<b>4.</b>	M/s Sterlite Grid 32 Limited	9,010.00	L4

8. As per Clause 2.5 of the RfP document, initial offers shall be ranked on the basis of ascending order for the determination of the qualified bidders. The bidders holding the first fifty per cent of the ranks (with any fraction rounded off to a higher integer) or

four Bidders, whichever is higher, shall be considered to be qualified for participating in the electronic reverse auction stage and submitting their final offer.

9. The e-reverse auction of bidders was carried out at the MSTC portal on 10.10.2024. The e-reverse auction concluded on 11.10.2024. The following transmission charges, as quoted by each bidder, emerged:

Sr. No.	Name of the Bidder	Transmission charges from the Initial Offer (in Rs. Million)	Transmission charges from the Final Offer (in Rs. Million)	Rank
1.	Power Grid Corporation of India Limited	8,150.00	5,093.13	L1
2.	Tata Power Company Limited	8,000.00	5,105.90	L2
3.	Adani Energy Solutions Limited	7,018.40	5,644.02	L3
4.	Sterlite Grid 32 Limited	9,010.00	5,744.20	L4

10. As per the Bid Evaluation Report dated 16.10.2024, Power Grid Corporation of India Limited emerged as the successful bidder with the lowest quoted transmission charges of Rs. 5,093.13 million. BEC, vide its certificate dated 16.10.2024, has certified that the entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power under Section 63 of the Act. BEC has further certified that the transmission charges discovered through the e-reverse auction are acceptable.

11. Consequent to its selection as the lowest bidder, a Letter of Intent (LoI) was issued to Power Grid Corporation of India Limited by the BPC on 21.10.2024, which was accepted by Power Grid Corporation of India Limited. Under the terms of RfP and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

- (a) Provide Contract Performance Guarantee in favour of Central Transmission Utility of India Limited (CTUIL);
- (b) Execute Share Purchase Agreement and Transmission Service Agreement;
- (c) Acquire, for the Acquisition Price, 100% share equity share of Bikaner B Power Transmission Limited from RECPDCL along with all its related assets and liabilities;
- (d) Make an application to this Commission for adoption of transmission charges, as required under Section 63 of the Act; and
- (e) Apply to this Commission for the grant of a transmission licence;

12. The Petitioner has furnished the Contract Performance Guarantee (CPG) in favour of the Nodal Agency, i.e., CTUIL, for Rs. 139.50 crores on 11.11.2024 and has acquired hundred percent equity holding in Bikaner B Power Transmission Limited on 11.11.2024. The Petitioner entered into a Transmission Service Agreement (TSA) with CTUIL on 11.11.2024.

13. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word "person" has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner has been incorporated under the Companies Act, 2013. The main objective of the Petitioner Company is as under:

*“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”*

14. Section 15(1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified Transmission Licence Regulations in this regard. Regulation 4 (1) of the Transmission Licence Regulations provides that eligibility for the grant of a licence for inter-State transmission of electricity is contingent upon the entity being selected either through the competitive bidding process under Section 63 of the Electricity Act, 2003 or by the Central Government or its authorized agency to implement a project under the regulated tariff mechanism. Regulation 10(1) of the Transmission Licence Regulations provided that in case the licensee has been selected for implementation of the project in accordance with the competitive bidding guidelines, the transmission tariff in terms of the Transmission Service Agreement shall be adopted by the Commission under Section 63 of the Act. The Project under consideration has been identified for development under competitive bidding by a competent authority, and the selection of the Project developer, Bikaner B Power Transmission Limited, has been certified to have been made in accordance with the Guidelines for competitive bidding.

15. Regulation 5 of the Transmission Licence Regulations, 2024 provides for the procedure for granting of transmission licence as under:

*“(1) The application for the grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fee as may be prescribed by the Central Government from time to time under sub-section (1) of section 15 of the Act.*

*(2) The application shall be supported with an affidavit in accordance with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.*

*(3) The applicant shall submit the original application in electronic form along with enclosures on the e-filing portal of the Commission and electronically serve a copy of such application on all the concerned DICs of the project and the Central Transmission Utility. The application shall be served through e-mail on the concerned DICs of the project who are not registered on the e-filing portal of the Commission.*

*(4) The applicant shall also upload the complete application along with annexures on its website, in English. The applicant shall also upload on its website, the details as per Form-I and Form-II appended to these regulations in the Indian language of the State or the Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated. The application shall be kept posted on the website of the applicant till such time the application is disposed of by the Commission.*

*(5) The applicant shall, within 3 working days of filing the application, publish a notice of its application in Form-II appended to these regulations in at least two leading daily digital newspapers, one in English language and another in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated, inviting comments from the general public. The notice shall also be kept posted on the website of the applicant.*

*(6) The Registry of the Commission shall carry out a preliminary scrutiny of the application and convey the defects, if any, as far as possible within 7 days of receipt of the application. The defects shall be rectified by the applicant within a period of 7 days from the date of such intimation from the Registry of the Commission.*

*(7) In the notice published in the digital newspapers and on the applicant’s website under this Regulation, it shall be indicated that the suggestions and objections to the application, if any, may be filed by any person within 15 days of publication of the notice to The Secretary, Central Electricity Regulatory Commission at the address where the office of the Commission is situated and at email id: registry@cercind.gov.in. Any suggestion or objection received in*

*response to the public notice shall be shared with the applicant and the respondents by the Registry of the Commission.*

*(8) The applicant shall within 3 working days from the date of publication of the notice in terms of Clause (5) of this Regulation submit to the Commission on affidavit the details of the notice published, names of the digital newspapers in which the notice has been published, the dates and places of their publication and enclosing the relevant pages of the publication of notice.*

*(9) The CTUIL shall send its recommendations, if any, to the Commission on the proposal for grant of licence made in the application as far as practicable within a period of 10 (ten) days from the date of receipt of the application with a copy to the applicant: Provided that if CTUIL is unable to submit its recommendations within a period of 10 days, it shall inform the Commission the reasons for the same and submit its recommendations within a period of 30 (thirty) days from the date of receipt of the application: Provided further that along with its recommendations, CTUIL shall submit the copy of approval of the transmission project by the Central Government in terms of Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 as amended from time to time. Explanation: The recommendations of the Central Transmission Utility shall not be binding on the Commission.*

*(10) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by CTUIL and the suggestions and objections, if any, received in response to the public notice within 7 working days of receipt of such suggestions and objections, with an advance copy to the CTUIL and the person, if any, who has filed the suggestions and objections on the proposal made in the application.*

*(11) The Commission after considering the suggestions and objections received from the DICs and in response to the public notice published by the applicant, and the recommendations, if any, received from CTUIL may either propose to grant the licence to the applicant or for reasons to be recorded in writing, reject the application.*

*(12) Before granting a licence, the Commission shall publish a notice of its proposal on the Commission's website and in two daily digital newspapers, having wide circulation, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to grant the licence, details of the project for which it proposes to grant a licence, location or route of the elements of the project, and any other details that the Commission may consider appropriate, to invite further suggestions and objections on its proposal within 15 days of the publication of the notice.*

*(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause(12) of this Regulation, grant licence to the applicant in Form-III*

*appended to these regulations or for reasons to be recorded in writing, reject the application.*

*(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.*

*(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."*

16. The Petitioner has approached the Commission with a separate application for the adoption of transmission charges in respect of the transmission system, which is presently under consideration of the Commission, and the order in that Petition will be issued separately. The Petitioner has filed the present Petition for the grant of a transmission licence in accordance with the provisions of the Transmission Licence Regulations, 2024. The Petitioner has submitted proof of service of the copies of the application on the BPC, CTUIL and the beneficiaries and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a transmission licence to Bikaner B Power Transmission Limited with respect to the transmission system as per the details given in paragraph 1 above.

17. The Petitioner has made the Application as per Form-I and paid the fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the Application on the beneficiaries of the transmission project for the Project. The transmission charges quoted by the Petitioner, which have been recommended by the Bid Evaluation Committee for

acceptance, is Rs. 5093.13 million. The Petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee.

18. The Petitioner has published the notices on the e-filing portal of the Commission and on its website in Form-II in English and Hindi. The Petitioner has also published the notice digitally in the Times of India, Dainik Bhaskar, Indian Express and Dainik Jagran on 6.12.2024. In response, no objection has been received from the general public to the notices.

19. The Petitioner has served the copy of the Application on the Central Transmission of Utility of India Limited (CTUIL) as required under Section 15(3) of the Act and Regulation 5(3) of the Transmission Licence Regulations. CTUIL, vide its letter dated 11.12.2024, has recommended the grant of a transmission licence to the Petitioner. The Relevant portions of the said letter dated 11.12.2024 are extracted as under:

*"This is with reference to Petition having diary no. 1282/2024 filed by M/s Bikaner B Power Transmission Limited before Hon'ble Commission for grant of Transmission License to facilitate implementation of "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-3:6 GW) (Bikaner Complex): Part B". In this regard, following is submitted:*

- Renewable Energy Zones (REZs) were identified by MNRE/SECI with a total capacity of 181.5 GW for likely benefits by the year 2030 in eight states. This includes 75 GW REZ potential in Rajasthan comprising of 15 GW Wind and 60 GW Solar comprising 14 GW RE potential (Solar 14GW, BESS.8GW) in Bikaner Complex. Accordingly, transmission system (REZ Ph-IV Part-1) 1-1) for evacuation of 7.7GW RE potential from Bikaner Complex evolved as part of comprehensive transmission scheme for evacuation of 75 GW RE potential (45GW evacuation capacity) from Rajasthan. REZ Ph-IV Part-1 is currently under construction. Subsequently, no application of BESS (linked with RE) against envisaged 6GW was received. Matter regarding transmission system for additional 6 GW capacity was discussed in various Joint Study Meetings and 25th CMETS-NR meeting held on 31.10.2023 wherein SECI stated that as part of committee report, RE potential of 30GW (out of 75GW) was planned in non GIB areas of Rajasthan viz. Bikaner, Jalore, Sanchore, Sirohi, Ajmer etc. in Phase-II & III scheme (except in Bikaner which was in Ph-I also), however Bikaner complex has much more RE potential and waste land availability out of above Non GIB zones. Further BGW BESS at Bikaner-II/III PS could not be developed.*



- SECI stated that at present there is no clear visibility for RE project with BESS before 2027 as award process will take time (1-2 years) CEA mentioned that 6 GW RE potential (solar) remains untapped due to non-materialisation of BESS capacity. SECI also stated that 6GW potential at Bikaner complex can be considered for now as part of 75GW potential in Rajasthan. Accordingly, it was decided that cumulatively 6 GW RE potential may be considered for planning of transmission scheme from Bikaner-IV PS.
- Matter was again discussed in 27 CMETS-NR meeting held on 10.01.2024 wherein subject transmission scheme was agreed as part of "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-3:6 GW) (Bikaner Complex)" Extracts of the minutes of 25th and 27th CMETS-NR meetings are enclosed at Annexure-I. The detailed scope of the subject scheme is attached at Annexure-II.
- Subsequently the scheme was agreed in 71 NRPC meeting held on 29.01.2024 respectively as well as in 18<sup>th</sup> National Committee on Transmission (NCT) held on 05.03.2024. Extract of minutes of 71 NRPC meeting is attached at Annexure-III Extract of the minutes of 18th NCT minutes are enclosed at Annexure-IV.
- Ministry of Power, Govt. of India vide gazette notification dated 15.03.2024 has identified M/s REC Power Development and Consultancy Ltd. (RECPDCL) as Bid Processing Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish the above referred project through TCB route. Extracts of Gazette Notification are enclosed at Annexure-V.
- As part of subject transmission scheme 765/400kV Sub-station at suitable location near Siwani along with Siwani Bikaner-IV PS 765 kV D/c line, STATCOM at Siwani S/s, Siwani-Sonipat 400kV D/c line & Siwani-Jind 400kV D/c line is to be established with completion schedule as 24 months from effective date i.e. 11.11.2024. Implementation of this project shall facilitate onward transfer of power from RE generation proposed to be connected at Bikaner-III/Bikaner-IV PS in Western Rajasthan. Jind & Sonipat are existing Sub-stations. 765/400/220kV Bikaner-IV PS is to be established as part of Rajasthan SEZ PH-IV Part-3 Part-A scheme by Bikaner A Power Transmission Limited with expected commissioning schedule as 11.11.2026 which is matching with subject Part-B scheme.

*Keeping above in view and based on details furnished by M's Bikaner B Power Transmission Limited, CTU in line with Section 15(4) of the Electricity Act, 2003, recommends grant of transmission license to M/s Bikaner B Power Transmission Limited for executing the subject transmission scheme."*

20. We have considered the submissions of the Petitioner, BPC, and CTUIL. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". As per the above provision, the selected bidder was required to complete all the activities, including the Order in Petition No. 69/TL/2025

acquisition of SPVs, by 31.10.2024. Though the Lol was issued on 21.10.2024, BPC, vide its letter dated 11.11.2024 in terms of Clauses 2.15.2 of the RfP, extended the date up to 19.11.2024 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee in favour of the Nodal Agency (CTUIL) for an amount of Rs. 139.50 Crores on 11.11.2024 and acquired a hundred per cent equity holding in the applicant company on 11.11.2024 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, the TSP is required to apply to the Commission for the grant of a transmission licence within five working days of the issuance of the acquisition of the SPV to the successful bidder. The successful bidder, namely Power Grid Corporation of India Limited, acquired the SPV on 11.11.2024. Accordingly, the TSP has filed the instant Petition through e-filing for the grant of a transmission licence on 2.12.2024. The Petitioner has submitted that there has been a delay in filing of the Petition due to the non-reflection of the filing fees of the Petition on e-portal and requested to condone the 14 days delay in the filing of the instant Petition. Since the Petitioner could not file the Petition due to procedural lapse, we condone the said delay.

21. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspaper and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a

transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **17.3.2025**.

22. The Petitioner has undertaken that it shall implement the Project as per the provisions of the TSA. The Petitioner has also undertaken that the time overrun and cost overrun, if applicable, shall be claimed by the Petitioner in accordance with the applicable provisions of the TSA read with the provisions of the Act, the bidding documents, and the regulations of the Central Electricity Regulatory Commission.

23. It is observed that as per Article 5.1.1 of the TSA, the TSP, at its own cost and expense, shall be responsible for designing, constructing, erecting, testing, and commissioning each element of the Project by scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further, Article 5.4 of the TSA provides that the TSP shall ensure that the Project is designed, built and completed in a good workman-like manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility-grade quality such that the useful life of the Project will be till the expiry date. Further, the design, construction, and testing of all equipment, facilities, components and systems of the Project shall be in accordance with Indian Standards and Codes issued by the Bureau of India Standards. In this regard, the Petitioner has submitted that it would implement the Project as per the provisions of the TSA, including Article 16.4, Article 5.1.1, and Article 5.4 of the TSA. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clause 2.5.7.3, clause 2.5.7.4 and clause 2.5.7.5 of the RfP. The Petitioner will comply with

the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD.

24. The Petition shall be listed for hearing on **18.3.2025**.

Sd/-  
**(Harish Dudani)**  
**Member**

sd/-  
**(Ramesh Babu V.)**  
**Member**

sd/-  
**(Jishnu Barua)**  
**Chairperson**